

परिशिष्ट-1

GOVERNMENT OF MADHYA PRADESH
PUBLIC WORKS DEPARTMENT
'MANTRALAYA'

23-4-2006-G-19

Bhopal, dt. 21-07-2006

NOTIFICATION

In exercise of the powers conferred by Section-2 read with Section-4 of the Tolls Act, 1851 (No. XVII of 1851), in its application to the State of Madhya Pradesh, the State Government hereby makes the following further amendments in this Department's Notification No. F-31-19-24-G-19 dated 1st August 1985, namely :-

AMENDMENTS

In the said Notification, the existing second schedule shall be read as second schedule (A)

After second schedule(A), the following schedule shall be added, namely :-

SECOND SCHEDULE (B)

Sl. No. Description of vehicles	Rates of tolls levied		
	1-4-2003 to 31-3-2006 (Rupees)	1-4-2006 to 31-3-2009 (Rupees)	1-4-2009 onwards (Rupees)
1. Tempo, Taxi, Mini Bus, Motor, Loaded or empty Wagon/or equivalent vehicle	25.00	30.00	40.00 ✓
2. Private Car, Jeep, Pick-up	14.00	16.00	18.00 ✓
3. Heavy truck, loaded Bus and Empty Bus	40.00	50.00	60.00 ✓
4. Truck loaded	55.00	65.00	75.00 ✓
5. Multi Axial Truck Trailer	70.00	80.00	90.00 ✓
6. Earth Moving Machinery (per tonne)	08.00	10.00	12.00 ✓

The rates of tolls mentioned in columns 3, 4 and 5 of the schedule shall come into force with effect from 1-4-2003, 1-4-2006 and 1-4-2009 respectively.

These rates shall not be applicable on those works which are being constructed or shall be constructed under Build Operate and Transfer Scheme of the Government, for which agreements have already been executed.

By order, and in the name of the
Governor of Madhya Pradesh

(S.S. KUMAR)

By Secretary to Government of Madhya Pradesh
Public Works Department

